

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 116
ANSWERED ON 25.11.2024

LAND HOLDINGS UNDER CATHOLIC CHURCH

116. SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has data regarding the total land holdings and properties owned or administered by the Catholic Church across the country;
- (b) if so, the details thereof, State-wise; and
- (c) whether any studies or assessments have been conducted to evaluate the management and usage of Catholic Church land holdings, and if so, the findings of these studies, particularly regarding any instances of unauthorized usage or encroachment?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJU)

(a) to (c): The Department of Land Resources (Ministry of Rural Development) has informed that as per Entry 18 and Entry 45 of State List of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls within the jurisdiction of the States. Power to enact laws relating to land vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with Land and matters related thereto. All details of land records and related registration data/ownership data including holding by Catholic Church are available with the respective States/UTs.
